

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.2911
TO BE ANSWERED ON 15.12.2021**

DISCIPLINARY ACTION ON RAILTEL OFFICIALS

2911. DR. AMOL RAMSING KOLHE:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Central probing agencies have recommended major penalty chargesheet against one of the members of board of directors of RailTel Corporation of India on various charges of cheating, forgery and criminal misconduct;**
- (b) if so, the details thereof;**
- (c) the action initiated against the said member by the Vigilance Department of Railways;**
- (d) if so, the details thereof; and**
- (e) the time anticipated for taking disciplinary action in this matter?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) & (b) Yes, Sir. The Central Bureau of Investigation (CBI) and Central Vigilance Commission (CVC) have recommended major penalty proceedings against one of the members of Board of Directors of Railtel Corporation of India Limited for alleged irregularities.

(c) & (d) After receipt of advice of Central Vigilance Commission, the matter has been placed before the Competent Authority for taking further action.

(e) In a major penalty (Discipline and Appeal Rules) proceedings, after issue of charge memorandum, as per the instructions of Department of Personnel and Training, it should ideally be finalized within 18 months.
